

File No.: Admn-19/3/2022-ADMN-CIC

केन्द्रीय सूचना आयोग  
Central Information Commission  
बाबा गंगनाथ मार्ग/Baba Gangnath Marg  
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated 21.11.2024

To

Shri Dilip Kumar Jha  
Under Secretary, IR Division,  
DoPT, North Block, New Delhi – 110001

**Subject: Rajya Sabha Starred question Diary No. 319, Answer date 28/11/2024– reg.**

- a) Whether it is a fact that four lakh complaints and appeals are pending under various Information Commissioners nationwide?
- b) If so, the details?

**Input (a) and (b):** As on 18.11.2024, 22536 Second Appeals and Complaints are pending in Central Information Commission.

- c) What are the reasons for pendency of these complaints and appeals?

**Input (c):**

The Central Information Commission is trying its best to dispose the maximum number of cases.

- d) What efforts the government is making to reduce the pendency?

**Input (d):** The Central Information Commission is making its best efforts for expeditious disposal of the pending cases. The Commission is making use of technological tools which include ICT, e-filing, citizen centric services at the portal, hearing in hybrid mode for efficient hearing of cases to minimize the pendency. With the efforts of the Commission, the total pendency has reduced significantly.

DoP&T may use this input for framing appropriate reply.

2. This issues with the approval of Chief Information Commissioner.

Digitally signed by  
Sonia Maheshwari  
Date: 16-05-2025  
12:32:12  
(Sonia Maheshwari)  
Deputy Secretary (Admn)

File No.: Admn-19/3/2022-ADMN-CIC  
 केन्द्रीय सूचना आयोग  
**Central Information Commission**  
 बाबा गंगनाथ मार्ग/Baba Gangnath Marg  
 मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

**Dated 16.07.2024**

To,

Shri Dilip Kumar Jha  
 Under Secretary (IR),  
 DoPT, North Block,  
 New Delhi – 110001

**Subject: Provisionally Admitted question in Rajya Sabha – Starred Diary No. 978**

I am directed to refer to DOPT e-mail dated 12.07.2024 on the subject noted above and to furnish the following information in respect of **Provisionally Admitted question in Rajya Sabha – Starred Diary No. 978 to be put down for 25/07/2024** :-

- a. How many vacancies are there in the Central Information Commission;
- b. Since when these vacancies are there in the Commission;
- c. What are the reasons for these vacancies;
- d. What efforts have been made to fill the vacancies in the Commission at the earliest; and
- e. When will the vacancies be filled ?

**Inputs for (a) to (e)** - There are 160 sanctioned posts in various categories to assist the Commission against which 146 posts have been filled up either by regular officers/staff or by Contractual/outsourced and 14 posts are vacant as on 13.07.2024 (**A statement indicating date-wise vacancies is enclosed**) The Commission has been making continuous efforts to fill up the sanctioned posts since the notification of the RRs in 2012 onwards. Indents were with SSC in 2014, 2015, 2018, 2022, 2023 & 2024 to fill up the posts of ASOs, Senior Assistants, Stenographers, Hindi Translator whenever the posts to be filled by Direct Recruitment became vacant. Advertisement Circulars were also issued in the year 2012, 2013, 2014, 2015, 2017, 2018, 2020, 2021, 2022, 2023 & 2024 to fill up the different posts on deputation/ISTC basis. But the Commission was not able to fill all the vacant posts due to non-availability of suitable candidates. However, in case of PPS & US, candidates recommended by the UPSC did not join.

Recently, advertisements were issued to fill the posts of Sr. PPS, PPS, PS, SO, PA, ASO and Drivers in March, 2022, however, the process has been put on hold owing to deemed abolition of the vacant posts in terms of relevant OM of Deptt. of Expenditure. The Commission have already submitted revival of deemed abolished posts to DOPT and the approval of the competent authority is yet to be received.

This issues with the approval of Chief Information Commissioner.

Signed by Sonia  
 Maheshwari  
 Date 16.07.2024 18:06:55  
 (Sonia Maheshwari)  
 Dy. Secretary (Admn)

**Statement indicating date-wise vacancy as on 13-07-2024**

Sr. No.	Name of the Posts	Sanctioned Strength (CIC + CSS) Cadre	Filled on regular basis (CIC + CSS) Cadre	Vacant (CIC + CSS) Cadre	Date of vacancy
1	Secretary Level – 15 in the Pay matrix	01	01	00	-
2	Additional Secretary Level - 14 in the Pay matrix	01	01	00	-
3	Joint Secretary/Director Level - 13 in the Pay matrix	04	03	01	22.05.2024
4	Registrar Level -13 in the Pay matrix	01(CIC)	00	01	21.06.2023
5	Sr. Principal Private Secretary Level -12 in the Pay matrix	05(03 CIC+02 CSS)	01(CSS)	04(03 CIC+01 CSS)	07.09.2016
6	Under Secretary Level -11 in the Pay matrix	07(06 CIC+01CSS)	05(04 CIC+01CSS)	02 (CIC)	16.09.2022, ,21.08.2023
7	Principal Private Secretary Level -11 in the Pay matrix	07(05 CIC+02 CSS)	02(CIC)	05 (03 CIC+02 CSS)	07.09.2016
8	Section Officer Level - 8 in the Pay matrix	10(08 CIC+02CSS)	04(03 CIC+01CSS)	06 (05 CIC+01 CSS)	31.03.2014, 30.06.2014, 31.12.2014, 30.09.2015, 15.01.2016, 05.08.2023 (encadred)
9	Assistant Section Officer Level - 7 in the Pay matrix	20(15 CIC+05CSS)	05(01 CIC+04CSS)	15 (14 CIC+01 CSS)	14.09.2016, 29.12.2017, 28.08.2018, 29.06.2018, 07.09.2016 (7), 09.02.2024

					& 23.04.2024 (2), 02.01.2024 (encadred)
10	Hindi Translator Level- 6 in the Pay matrix	02(CIC)	00	02(CIC)	20.06.2013
11	Private Secretary Level-8 in the Pay matrix	10(08 CIC+02CSSS)	01(CSSS)	09 (08 CIC+01 CSSS)	30.11.2018, 31.12.2018 07.09.2016 (07)
12	Personal Assistant Level - 7 in the Pay matrix	08(07 CIC+01CSS)	00	08(07 CIC+01CSS)	09.07.2018 , 07.09.2016 (07)
13	Stenographer Gr. 'D' Level - 4 in the Pay matrix	13(09 CIC+04CSSS)	11(09 CIC+02CSSS)	02 (CSS)	30.06.2017 & 04.10.2023 (encadred)
14	Senior Assistant (SA)/UDC Level - 4 in the Pay matrix	30(CIC)	20(CIC)	10(CIC)	<b>04 on lien,</b> 13.09.2022, <b>31.07.2023,</b> <b>11.09.2023,</b> <b>31.12.2023,</b> <b>28.11.2023,</b> <b>22.05.2023</b>
15	Librarian (ALIO) Level - 8 in the Pay matrix	01(CIC)	00	01(CIC)	01.02.2024
16	Staff Car Driver	13(CIC)	02(CIC)	11(CIC)	03.12.2018 (09), 22.04.2022 (02)
17	Peons / MTS Level 1 in the Pay matrix	25*(09+16)	00	25	29.08.2012
18.	Legal Advisor	02	00	02	On retainer ship basis as per DoPT OM 22.09.2011
Total		160	52	108	

Note :- 19 Posts are encadred into CSS/CSSS and are to be filled by DoPT.

\* Regular sanction post -09, to be outsourced upto 16 as per DoPT O.M F.No 4/14/2008-IR



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Central Information Commission  
बाबा गंगनाथ मार्ग/Baba Gangnath Marg  
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

**Dated 21.11.2024**

To

Shri Dilip Kumar Jha  
Under Secretary, IR Division,  
DoPT, North Block, New Delhi – 110001

**Subject: Rajya Sabha Starred question Diary No. 1635, Answer date 28/11/2024– reg.**

I am directed to refer to e-mail dated 14.11.2024 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred Question Diary No. 1635, Answer Date 28.11.2024:

- a) The number of pending RTI applications over the past five years, with State and Union Territory-wise details;
- b) The average resolution time for RTI applications in each State and Union Territory, with a detailed breakdown;

**Input (a) and (b):** The RTI portal is maintained by DoP&T. As such DoP&T may reply suitably.

- c) The status of vacancies for Information Commissioners at Central and State levels, and steps taken to address them;

**Inputs (c):** DoP&T may reply suitably.

- d) The measures implemented to reduce the backlog of RTI cases;

**Input (d):** The Central Information Commission is making its best efforts for expeditious disposal of the pending cases. The Commission is making use of technological tools which include ICT, e-filing, citizen centric services at the portal, hearing in hybrid mode for efficient hearing of cases to minimize the pendency. With the efforts of the Commission, the total pendency has reduced significantly. DoP&T may use this input for framing appropriate reply.

e) Whether the government plans to publish annual reports on RTI system performance, including pendency, resolution rates and vacancies.

**Input (e):** The Central Information Commission publishes annual reports, the same are also available at Commission's website <https://cic.gov.in/circular-reports-conventions>.

2. This issues with the approval of Chief Information Commissioner.

Digitally signed by  
Sonia Maheshwari  
Date: 16-05-2025  
(Sonia Maheshwari)  
12:30:42  
Deputy Secretary (Admn)

File No.: Admn-19/3/2022-ADMN-CIC-Part(1)

**केन्द्रीय सूचना आयोग**  
**Central Information Commission**  
**बाबा गंगनाथ मार्ग/Baba Gangnath Marg**  
**मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067**

Dated: 02.12.2024

To

Shri Dilip Kumar Jha  
Under Secretary, IR Division,  
DoPT, North Block, New Delhi – 110001

**Subject: Rajya Sabha Starred question Diary No. 2046, Answer date 12/12/2024– reg.**

I am directed to refer to the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred question Diary No. 2046, Answer date 12/12/2024:

- (a) Is the Government aware of the difficulties faced by information seekers who must travel to NIC studios at district headquarters for virtual hearings?
- (b) If so, what steps are proposed to address this issue?
- (c) does the Central Information Commission (CIC) offer virtual hearings for second appeals and complaints through direct mobile or personal device links. similar to some State Information Commissions?
- (d) If not, what are the reasons?

**Inputs (a) to (d):** -The Central Information Commission conducts video conference hearing for Second Appeal and Complaints under RTI Act at almost all district headquarters of NIC in the country. This enables appellants and Public Authorities from across the country to attend hearings at NIC studio at the nearby district headquarters. Hybrid hearing of CIC is being conducted for past many years in an efficient and smooth manner to the satisfaction of both the appellants and the Public Authorities. CIC has conducted 27107 virtual hearings successfully in last four financial years (from 2021-22 to 2024-25 till date).

2. This issues with the approval of Chief Information Commissioner.

Digitally signed by  
Sonia Maheshwari  
Date: 16-05-2025  
(Sonia Maheshwari)  
Deputy Secretary (Admn)



File No.: Admn-19/3/2022-ADMN-CIC-Part(1)

केन्द्रीय सूचना आयोग  
**Central Information Commission**  
 बाबा गंगनाथ मार्ग/Baba Gangnath Marg  
 मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

**Dated: 02.12.2024**

To

Shri Dilip Kumar Jha  
 Under Secretary, IR Division,  
 DoPT, North Block, New Delhi – 110001

**Subject: Rajya Sabha Starred question Diary No. 2047, Answer date 12/12/2024– reg.**

I am directed to refer to the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred question Diary No. 2047, Answer date 12/12/2024:

a. Is the Government aware that many public authorities (PAs) are not complying with Section 4(l)(b) of the Right to Information Act. 2005, which mandates proactive information disclosure on their websites?

**Input (a):** For the year 2023-24, 1302 Out of 2294, PAs participated in Third Party Audit exercise, the details of which have been communicated to DoPT vide letter No. 15011/3/2023 dated 18.11.2024.

b. If so, what initiatives or office memorandums have been issued to enforce compliance. and what has been their impact?

**Input (b):** Various DO letters to the secretariats of all Ministries/Departments and circulars to all PAs have been issued time to time in order to increase the participation of PAs in proactive disclosures. The participation of the PAs in proactive disclosures has increased over the years:

2021-22: - 824

2022-23: - 1073

2023-24: - 1302

c. Have the PAs been informed of the directions issued by the Supreme Court in WP (C) No. 990 of 2021?

**Input (c):** The copy of Supreme Court order in WP (C) No. 990 of 2021 has been

communicated to all the Ministries/Departments through D.O. letter from CIC dated 12.01.2024.

d. Is the Central Information Commission (CIC) monitoring proactive disclosures by PAs. and are there any reports on this monitoring?

**Input (d):** The Central Information Commission in compliance of the guidelines dated 15.04.2013 issued by DoPT pro-actively monitors the Third-Party Transparency Audit Exercise. There is a separate Software for this purpose, hosted on the CIC web application (APPSCOM) and accessible on the website and CIC constantly pursues with all the PAs to undertake the Audit. CIC also conducts Sample Transparency Audit Exercise as well, the results of which are communicated to DoPT every year.

2. This issues with the approval of Chief Information Commissioner.

(Sonia Maheshwari)  
Deputy Secretary (Admn)

Digitally signed by  
Sonia Maheshwari  
Date: 16-05-2025  
13:57:20

File No.: Admn-19/3/2022-ADMN-CIC-Part(1)

**केन्द्रीय सूचना आयोग**  
**Central Information Commission**  
**बाबा गंगनाथ मार्ग/Baba Gangnath Marg**  
**मुनिरका/Munirka, नई दिल्ली-९९०६७ /New Delhi –110067**

Dated: 02.12.2024

To

Shri Dilip Kumar Jha  
Under Secretary, IR Division,  
DoPT, North Block, New Delhi – 110001

**Subject: Rajya Sabha Starred question Diary No. 2050, Answer date 12/12/2024– reg.**

I am directed to refer to the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred question Diary No. 2050, Answer date 12/12/2024:

(a) Total no. of Second Appeals and Complaints returned by the Central Information Commission (CIC) due to not filing of RTI Application or CPIO order copies and which were not resubmitted.

**Input:** Total **36787** Second Appeals and Complaints were returned by the Central Information Commission (CIC) during last three years (from 2022 to 2024) due to incomplete documents as per Rule 8 of RTI Rules, 2012. Details are as under: -

<b>Sl. No.</b>	<b>Year</b>	<b>Second Appeals/Complaints returned by CIC under Rule 8 of RTI Rules, 2012</b>
(i)	2022	11906
(ii)	2023	13713
(iii)	2024	11168
	<b>Total</b>	<b>36787</b>

Second Appeals/Complaint resubmitted by the applicants are registered as fresh/new case. Therefore, no data for re-submission of Second Appeal/Complaints by the applicants is maintained and held in the CIC.

(b) Whether the Government is aware that CIC's return of appeal and

Complaints affects transparency and if any rule amendments are under consideration;

(c) If yes, anticipated timeline for implementation; if not, the reason for the absence of proposed changes.

**Input for point (b) and (c):** The returning of incomplete applications are as per provisions of Rule 8 and 9 of the RTI Rules, 2012.

(d) Total number of RTI application, first appeals and second appeals filed during the last five years?

**Inputs:** (i) As per data obtained from RTI cell of CIC, total **10909** RTI application and **2249** first appeals were filed in the **CIC** during the last five financial years (from 2019-20 to 2023-24). Details are as under: -

Sl.No.	Year	RTI application filed in the CIC	First appeal filed in the CIC
(i)	2019-20	2141	387
(ii)	2020-21	1905	416
(iii)	2021-22	2111	487
(iv)	2022-23	2350	536
(v)	2023-24	2402	423
	<b>Total</b>	<b>10909</b>	<b>2249</b>

(ii) Total **100495** second appeals/Complaints were filed in the CIC during the last five financial years (from financial year 2019-20 to 2023-24) (as per Annual report of CIC). Details are as under: -

Sl. No.	Financial Year	No. of Second Appeals/Complaints registered in the CIC
(i)	2019-20	22243
(ii)	2020-21	19183
(iii)	2021-22	19604
(iv)	2022-23	19104
(v)	2023-24	20361
	<b>Total</b>	<b>100495</b>

## **Supplementary information for Rajya Sabha Starred question Diary No. 2050, Answer date 12/12/2024**

The Central Information Commission has been constituted with effect from 12-10-2005 under the Right to Information Act, 2005. The jurisdiction of the Commission extends over all Central Public Authorities. The Commission has certain powers and functions mentioned in sections 18, 19, 20 and 25 of the RTI Act, 2005. These broadly relate to adjudication of Second Appeals/Complaints for giving information; direction for record keeping, suo-motu disclosures, receiving and enquiring into a complaint on inability to file RTI etc; imposition of penalties and Monitoring and Reporting including preparation of an Annual Report. The decisions of the Commission are final and binding. The process followed by the Commission is as under:

- **Receipt:** CIC receives second appeals/complaints from applicants dissatisfied with the decision of the First Appellate Authority (FAA) through online and offline mode.
- **Scrutiny:** CIC scrutinizes the second appeals/complaints to ensure it meets the requirements of the RTI Act as per Rule 8 of RTI Rules 2012.
- **Registration:** Second appeals and complaints under Section 18 and 19 of RTI Act, 2005 respectively are registered, and a unique number is assigned to each registration. If it is not accompanied by the documents as specified in rule 8 of RTI Rules, 2012 the same is returned to the applicant under Rule 9 of RTI Rules, 2012 for removing the deficiencies and filing appeal complete in all respects. Once complete documents are received in the CIC, the Second Appeal/complaint is registered, and a unique file number is generated.
- Rule 8 of the RTI Rules, 2012: any person aggrieved by an order passed by the First Appellate Authority or by non-disposal of his appeal by the First Appellate Authority, may file an appeal to the Commission in the prescribed format accompanied by the following documents, duly authenticated and verified by the appellants: -
  - (a) A copy of the application submitted to the Central Public Information Officer;
  - (b) a copy of the reply received, if any, from the Central Public Information Officer;
  - (c) a copy of the appeal made to the First Appellate Authority;
  - (d) a copy of the order received, if any, from the First Appellate Authority;

- (e) copies of other documents relied upon by the appellants and referred to in his appeal; and
- (f) an index of the documents referred in the appeal.

In the absence of any document(s) mentioned above, proper examination and collation of second appeals received in the Commission under the RTI Act, 2005 is not possible. Second appeals are returned to the applicant with the details of requisite documents to assist him/her to provide complete documents mentioned in the Rule 8 of the RTI Rules, 2012 for registering his/her appeal.

The above procedure facilitates the Commission to take up only those Second Appeals which are complete in all respects.

- Rule 9 of RTI Rules, 2012: An appeal may be returned to the applicant, if it is not accompanied by the documents as specified in rule 8, for removing deficiency and filing the appeal complete in all respects.
- Rule 9 of RTI Rules, 2012 facilitates the applicant to provide the complete documents for proper examinations of Second Appeal under the RTI Act in the Central Information Commission and arriving out at appropriate decision.

2. This issues with the approval of Chief Information Commissioner.

(Sonia Maheshwari)  
Deputy Secretary (Admn)

Digitally signed by  
Sonia Maheshwari  
Date: 16-05-2025  
13:45:12

File No.: Admn-19/3/2022-ADMN-CIC

**केन्द्रीय सूचना आयोग**  
**Central Information Commission**  
**बाबा गंगनाथ मार्ग/Baba Gangnath Marg**  
**मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067**

Dated 29 .07.2024

To,  
 Shri D. S. Nagalakshmi  
 Deputy Secretary(Admn)  
 Department of Personnel & Training  
 Room No. 5A, North Block  
 New Delhi-110001

**Subject:** provisionally admitted starred questions in Rajya Sabha Diary No. 2699 regarding Outsourcing of Policy and Governance Projects - Reg.

I am directed to refer to DOPT e-mail dated 25.07.2024 on the subject noted above and to furnish the following information in respect of provisionally admitted starred questions in Rajya Sabha Diary No. 2699 regarding Outsourcing of Policy and Governance Projects to be put down for 01/08/2024 :-

Sl. no.	Question	Answer
a.	whether the Ministry has entered into an agreement with any consultancy, private company or non-government organisation to provide research and other support for any policy, governance or administrative work;	The information in respect of Central Information Commission may be treated as 'nil'
b.	if so, provide details of all such agreements in the last three years;	
c.	the guidelines that are in place for the purpose;	
d.	if no such guidelines are in place, the reason therefore; and	
e.	whether any impact analysis of the contribution of such agreement on Ministry's policy or governance initiatives has been done, if so, details thereof, if not, reasons therefore?	

2. This issues with the approval of Chief Information Commissioner.

Signed by Sonia  
 Maheshwari  
 Date: 29-07-2024 17:16:33

(Sonia Maheshwari)  
 Dy. Secretary (Admn)

File No.: Admn-19/3/2022-ADMN-CIC

केन्द्रीय सूचना आयोग  
Central Information Commission  
बाबा गंगनाथ मार्ग/Baba Gangnath Marg  
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

Dated 27.03.2025

To

Shri Dilip Kumar Jha  
Under Secretary, IR Division,  
DoPT, North Block, New Delhi – 110001

**Subject: Rajya Sabha Starred/Unstarred Dy. No.S3037 for answering on 03.04.2025– reg.**

I am directed to refer to the subject cited above and to furnish the following inputs in respect of Rajya Sabha Starred/Unstarred Dy. No.S3037 for answering on 03.04.2025

**Question 1.** Is the government aware that schools, colleges, and hospitals in Delhi that have been allotted land at concessional rates are considered public authorities under the Right to Information (RTI) Act, 2005, and are thus subject to its provisions?

**Input for Question 1.** Section 2(h)(d)(i) and (ii) of the RTI Act, 2005 states that body owned, controlled or substantially financed; non- Government Organization substantially financed, directly or indirectly by funds provided by the appropriate government are considered as Public Authority.

**Question 2.** What measures are being taken to ensure that these institutions comply with the RTI Act, particularly concerning proactive disclosure requirements under Section 4(1)(b)?

**Input for Question 2.** The Central Information Commission Incompliance of the guidelines dated 15.04.2013 issued by DOPT, monitors the Third Party Transparency Audit Exercise. As a part of monitoring, CIC conducts Sample Transparency Audit exercise as well. The status of Third Party Transparency Audit Exercise & report of Sample Audit exercise are communicated to DoPT every year.

**Question 3.** How does the government monitor and enforce compliance with the RTI Act among these institutions?

**Question 4.** Are there any penalties or corrective actions in place for institutions that fail to adhere to the RTI Act's mandates?

**Input for Question 3 & 4.** Pertains to DoPT, however, the Commission exercises its power and functions, in accordance with section 18, 19 and 20 of the RTI Act, 2005.

In view of above, DoPT may reply suitably to the above-mentioned Rajya Sabha question.

2. This issues with the approval of Chief Information Commissioner.

Digitally signed by  
Sonia Maheshwari  
(Sonia Maheshwari)  
Date: 02-05-2025  
Deputy Secretary (Admn)  
18:55:38

File No.: Admn-19/3/2022-ADMN-CIC

केन्द्रीय सूचना आयोग  
**Central Information Commission**  
बाबा गंगनाथ मार्ग/Baba Gangnath Marg  
मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067

**Dated: 19.03.2025**

To

Shri Dilip Kumar Jha  
Under Secretary, IR Division,  
DoPT, North Block, New Delhi – 110001

**Subject: Provisionally admitted question for Rajya Sabha Starred/Unstarred  
Dy. No. S6689 for answering on 27.03.2025 - reg**

I am directed to refer to the subject cited above and to furnish inputs in respect of following Provisionally admitted question for Rajya Sabha Starred/Unstarred Dy. No. S6689 for answering on 27.03.2025 :

- (a) The number of RTI applications received, rejected, and pending across central government departments in the last three years;
- (b) Whether the government has assessed the increasing trend of denial of information under vague exemptions and the steps taken to address this;
- (c) The status of vacancies in Information Commissions at the Central and State levels and efforts to fill them; and
- (d) Steps being taken to ensure RTI remains an effective tool for transparency and does not turn into an instrument for withholding information?

**Input for part (a), (b) & (d):** It is submitted that custodian of the requested data is DoPT as it is related to RTI online portal which is being managed by the DoPT only.

**Inputs for part (c):** As per the provision of the Section 12(2) of the RTI Act, 2005:

The Central Information Commission shall consist of—

- a. the Chief Information Commissioner; and
- b. such number of Central Information Commissioners, not exceeding ten, as may be deemed necessary.

As on 18.03.2025, there are 01 Chief Information Commissioner and 02 Information Commissioners in position.

In view of above, DoPT may reply suitably to the above-mentioned provisionally admitted Rajya Sabha question.

2. This issues with the approval of Chief Information Commissioner.

Digitally signed by  
Sonia Maheshwari  
(Sonia Maheshwari)  
Date: 02-05-2025  
Deputy Secretary (Admn)  
18:58:57

केन्द्रीय सूचना आयोग  
Central Information Commission  
बाबा गंगनाथ मार्ग, मुनिरका / Baba Gangnath Marg, Munirka  
नई दिल्ली, New Delhi - 110067

**Dated, the  
22nd July, 2024**

To

Shri Partha Pratim Sur  
Section Officer  
Information Rights Section-I  
Department of Personnel & Training  
Room No. 215 A/II  
North Block, New Delhi - 110001.

Subject: Rajya Sabha Starred/Unstarred question Diary No. 756,  
Answer date 25.07.2024 - reg.

I am directed to refer to your email dated 16.07.2024 on the subject cited above and to furnish the following inputs in respect of Rajya Sabha Unstarred Question Diary No. 756, answer date 25.07.2024:

Part (b) : Please state the total number of RTI applications/requests filed by citizens on the RTI Online website that are classified as "pending" or have not yet been replied to as of date ?

Inputs (b) : RTI Online Portal is not maintained by Central Information Commission. DoPT may reply suitably.

2. This issues with the approval of Chief Information Commissioner.

Signed by Sonia  
Maheshwari  
Date: 22-07-2024 17:54:08

(Sonia Maheshwari)  
Deputy Secretary (Admn)

File No.: Admn-19/3/2022-ADMN-CIC-Part(1)

केन्द्रीय सूचना आयोग  
**Central Information Commission**  
 बाबा गंगनाथ मार्ग/**Baba Gangnath Marg**  
**मुनिरका/Munirka, नई दिल्ली-९९०६७ /New Delhi –110067**

Dated : 11.12.2024

To

Shri Dilip Kumar Jha  
 Under Secretary, IR Division,  
 DoPT, North Block, New Delhi – 110001

**Subject: Admitted Rajya Sabha Unstarred question Diary No. 2045, Answer date 12/12/2024– reg.**

I am directed to refer to the subject cited above and to furnish the following inputs in respect of Admitted Rajya Sabha Unstarred question Diary No. 2045, Answer date 12/12/2024:

- a. The total number of appeals and complaints received, pending and returned by CIC to date;

**Input (a):** the total number of Second appeals and complaints registered, pending and returned by CIC from the last three years to date are as under:

(i) **59069** Second appeals and complaints registered in the CIC in last three financial years (from 2021-22 to 2023-24) Details are as under:-

<b>Sl.No.</b>	<b>Financial Year</b>	<b>No. of Second Appeals/Complaints registered in the CIC</b>
(i)	2021-22	19604
(ii)	2022-23	19104
(iii)	2023-24	20361
	<b>Total</b>	<b>59069</b>

(ii) Total **22596** Second appeals and complaints are pending in CIC as on 29-11.2024.

(iii) Total **36787** Second appeals and complaints returned by the CIC due to incomplete documents as per Rule 8 of RTI Rules, 2012 in the last three years

(from 2022 to 2024). Details are as under: -

<b>Sl.No.</b>	<b>Year</b>	<b>Second Appeals/Complaints returned by CIC as per Rule 8 of RTI Rules, 2012</b>
(i)	2022	11906
(ii)	2023	13713
(iii)	2024	11168
	<b>Total</b>	<b>36787</b>

- b. The number of vacant Information commissioner posts at Central Information Commission (CIC), along with the duration of each vacancy;
- c. The steps taken by Government to expedite the filling up of vacant posts;
- d. Whether the government has received any information from the state governments regarding the functioning of the State Information Commission, if so, the details of the defunct State Commissions?

**Input (b), (c) & (d):** DoP&T may reply suitably.

2. This issues with the approval of Chief Information Commissioner.

Digitally signed by  
Sonia Maheshwari  
Date: 16-05-2025  
(Sonia Maheshwari)  
13:42:13  
Deputy Secretary (Admn)

File No.: Admn-19/3/2022-ADMN-CIC-Part(1)

**केन्द्रीय सूचना आयोग**  
**Central Information Commission**  
**बाबा गंगनाथ मार्ग/Baba Gangnath Marg**  
**मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi –110067**

Dated: 02.12.2024

To

Shri Dilip Kumar Jha  
Under Secretary, IR Division,  
DoPT, North Block, New Delhi – 110001

**Subject: Rajya Sabha Unstarred question Diary No. 2273, Answer date 12/12/2024– reg.**

I am directed to refer to the subject cited above and to furnish the following inputs in respect of Rajya Sabha Unstarred question Diary No. 2273, Answer date 12/12/2024:

- a. The total number of appeals and complaints received, pending and returned by CIC to date;

**Input (a):** the total number of Second appeals and complaints registered, pending and returned by CIC from the last three years to date are as under:

(i) **59069** Second appeals and complaints registered in the CIC in last three financial years (from 2021-22 to 2023-24) Details are as under:-

<b>Sl.No.</b>	<b>Financial Year</b>	<b>No. of Second Appeals/Complaints registered in the CIC</b>
(i)	2021-22	19604
(ii)	2022-23	19104
(iii)	2023-24	20361
	<b>Total</b>	<b>59069</b>

(ii) Total **22596** Second appeals and complaints are pending in CIC as on 29-11.2024.

(iii) Total **36787** Second appeals and complaints returned by the CIC due to incomplete documents as per Rule 8 of RTI Rules, 2012 in the last three years (from 2022 to 2024). Details are as under: -

<b>Sl.No.</b>	<b>Year</b>	<b>Second Appeals/Complaints returned by CIC as per Rule 8 of RTI Rules, 2012</b>
(i)	2022	11906
(ii)	2023	13713
(iii)	2024	11168
	<b>Total</b>	<b>36787</b>

- b. The number of vacant Information commissioner posts at Central Information Commission (CIC), along with the duration of each vacancy;
- c. The steps taken by Government to expedite the filling up of vacant posts;
- d. Whether the government has received any information from the state governments regarding the functioning of the State Information Commission, if so, the details of the defunct State Commissions?

**Input (b), (c) & (d):** DoP&T may reply suitably.

2. This issues with the approval of Chief Information Commissioner.

Digitally signed by  
Sonia Maheshwari  
Date: 16-05-2025  
(Sonia Maheshwari)  
1315849  
Deputy Secretary (Admn)